

[Dr. P. Subbarayan]

can take the point no further now till the report comes.

12.04 hrs.

ESTIMATES COMMITTEE

SEVENTY-SEVENTH REPORT

**Shri Dasappa** (Bangalore): Sir, I beg to present the Seventy-seventh Report of the Estimates Committee on the Ministry of Commerce and Industry—Small Scale Industries—Part I (Organisation of the Development Commissioner, Small Scale Industries).

12-03 hrs.

PAPERS LAID ON THE TABLE

NOTIFICATIONS ISSUED UNDER ALL INDIA SERVICES ACT AND INTER-STATE CORPORATIONS ACT

**The Minister of State in the Ministry of Home Affairs (Shri Datar):** Sir, I beg to lay on the Table a copy of each of the following papers:—

- (i) Notification No. G.S.R. 293 dated the 12th March, 1960 making certain amendment to Schedule III to the Indian Administrative Service (Pay) Rules, 1954, under sub-section (2) of Section 3 of the All India Services Act, 1953. [Placed in Library. See No. LT-2019/60].
- (ii) The Bombay Housing Board (Reconstitution) Order, 1960, published in G.S.R. 176, dated the 20th February, 1960, under sub-section (5) of Section 4 of the Inter-State Corporations Act, 1957. [Placed in Library. See No. LT-2020/60].

12.04½ hrs.

DEMANDS FOR GRANTS\*—Contd.

MINISTRY OF TRANSPORT AND COMMUNICATIONS—Contd.

**Mr. Speaker:** The House will now resume further discussion and voting on the Demands for Grants under the control of the Ministry of Transport and Communications. The hon. Minister may continue his speech.

**Shri Tyagi** (Dehra Dun): Sir, I rise to a point of order. It is our privilege, Sir, to have a parliamentarian of your standing in the Chair to guide us on matters where procedure is concerned. My difficulty arises out of an anomaly. This is a stage where we are discussing the Demands for Grants under the control of a particular Ministry, where we give our opinions by way of proposing a reduction by one rupee, by hundred rupees and like that in cut motions. Now, it is a matter which directly touches the expenditure items. If there is a case where a Ministry has erred, the result would be that there would be a lot of reduction of revenue. In that case, how should the Parliament express itself? Supposing there is an important measure taken.

AMENDMENT TO MEDICINAL AND TOILET PREPARATIONS (EXCISE DUTIES) RULES

**The Deputy Minister of Finance (Shri B. R. Bhagat):** Sir, on behalf of Shri B. Gopala Reddi, I beg to lay on the Table, under sub-section (4) of Section 19 of the Medicinal and Toilet Preparations (Excise Duties) Act, 1955, a copy of Notification No. G.S.R. 299, dated the 12th March, 1960 making certain further amendment to the Medicinal and Toilet Preparation (Excise Duties) Rules, 1956. [Placed in Library. See No. LT-2021/60].

**Mr. Speaker:** Order, order. I have understood the hon Member's point of

\*Moved with the recommendation of the President.